

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

18/01/2021

O.A./260/124/2020

V SEETHALAXMI
-V/S-
M/O RAILWAYS

ITEM NO:8

FOR APPLICANTS(S) Adv. : Ms. Meetali Jesti

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents through V.C.</p> <p>Mr. T. Rath, Ld. Counsel for the respondents takes the preliminary objection on the ground of territorial jurisdiction and maintainability of this O.A., inter-alia on the ground that, the applicant was last serving at Waltair (Vishakhapatnam) and has mentioned in the O.A. that the applicant ordinarily resides at Hyderabad. Mr. Rath further submits that the applicant had approached the CAT, Hyderabad Bench and the case has been disposed of as seen from Annexure-A/5 without granting any relief in favour of the applicant.</p> <p>Ld. Counsel for the applicant submits that the applicant had served for about 25 years in Odisha and therefore the substantial portion of past service of the applicant is being within the jurisdiction of this Tribunal, hence this Tribunal has jurisdiction to entertain this O.A.</p> <p>We are unable to accede to the request of the applicant since we are of the view that this Tribunal lacks territorial jurisdiction to entertain this O.A. since after retirement the applicant is ordinarily residing at Hyderabad. In the above circumstances, the applicant is at liberty to pursue this matter in accordance with law before appropriate forum having jurisdiction. Accordingly, the O.A. is disposed of.</p> <p>Copy of this order be supplied to Ld. Counsels for both sides.</p>

(C.V SANKAR)
MEMBER (A)

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(SWARUP KUMAR MISHRA)
MEMBER (J)